

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts
(Category – 1) – Transfers and Postings – Ordered.**

ROC.No. 872/2014 - C.1.

Dt. 11-06-2014

NOTIFICATION NO. 05/2014. C –1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following transfers and postings: -

I

Sri A. Sasidhar, Paper Promotee from the Unit of the District Judge, Krishna at Machilipatnam is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Srikakulam (post kept vacant).

Sri Laxmikanth, Paper Promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court, Godavarikhani, Karimnagar District (post kept vacant).

Sri P.Ashok Raj, Paper Promotee from the Unit of the Metropolitan Sessions Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Ranga Reddy District (post kept vacant).

Sri M. Ramesh Babu, Paper Promotee from the Unit of the Metropolitan Sessions Judge, Hyderabad, is transferred and posted as Chief Administrative Officer, Family Court-cum-VI Additional District & Sessions Court, Khammam (post kept vacant).

Smt. T.Subhashini, Paper Promotee from the Unit of the District Judge, Nellore, is transferred and posted as Chief Administrative Officer, Family Court-cum-VIII Additional District & Sessions Court, Ongole, Prakasam District (post kept vacant).

- i) S/Sri A. Sasidhar, Laxmikanth, P. Ashok Raj, M. Ramesh Babu and Smt. T. Subhashini, shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders, proceed to their new stations and take charge of their posts.
- ii) The District Judges, Krishna at Machilipatnam, Nizamabad, Nellore and the Metropolitan Sessions Judge, Hyderabad are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new stations and report compliance.

II

Sri N. Saibabu, Chief Administrative Officer, XIII Additional District & Sessions Court, Narasaraopet, Guntur District, is transferred and posted as Chief Administrative Officer, Principal District Court, Guntur (post kept vacant).

Smt. P.V.S. Lakshmi, Chief Administrative Officer, Court of Additional MSJ to deal with Jubilee Hills Car Bomb Blast Case-cum-Addl. Family Court, Hyderabad-cum-XXIII Addl. Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Court of Additional Sessions Judge for trial of communal offences-cum-VII Additional MSJ-cum-XXI Additional Chief Judge, City Civil Court, Hyderabad (Post kept vacant).

- i) Sri N. Saibabu and Smt. P.V.S. Lakshmi, shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders, proceed to their new stations and take charge of their posts.
- ii) The District Judge, Guntur and the Metropolitan Sessions Judge, Hyderabad, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new stations and report compliance.

The Unit Officers concerned are hereby directed not to entertain any applications for leave from the individual concerned. The above individuals are also hereby informed that representations for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Sd/- P. MUTYALA NAIDU,
REGISTRAR (ADMN.)**

To

1. The Individuals (Through the Unit Heads concerned.)
2. The District Judges, Krishna at Machilipatnam, Srikakulam, Nizamabad, Karimnagar, Khammam, Nellore, Prakasam at Ongole, Ranga Reddy District and Guntur.
3. The Metropolitan Sessions Judge, Hyderabad.
4. The Special Judge for trial of cases under SCs/STs (POA) Act, 1989, Srikakulam and Ranga Reddy District.
5. The Presiding Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Judge, Godavarikhani, Karimnagar District.
6. The Judge, Family Court-cum-VI Additional District & Sessions Judge, Khammam.
7. The Judge, Family Court-cum-VIII Additional District & Sessions Judge, Ongole, Prakasam District.
8. XIII Additional District & Sessions Judge, Narasaraopet, Guntur District.
9. The Additional Metropolitan Sessions Judge, Jubilee Hills Car Bomb Blast Case-cum-Additional Family Court, Hyderabad-cum-XXIII Additional Chief Judge, City Civil Court, Hyderabad.
10. The Additional Sessions Judge for trial of communal offences-cum-VII Additional Metropolitan Sessions Judge-cum-XXI Additional Chief Judge, City Civil Court, Hyderabad.
11. The Pay and Accounts Officer, Hyderabad.
12. The District Treasury Officers, Krishna at Machilipatnam, Srikakulam, Nizamabad, Karimnagar, Khammam, Nellore, Prakasam at Ongole, Ranga Reddy District and Guntur.
13. The Sub Treasury Officers, Godavarikhani, Karimnagar District, Narasaraopet, Guntur District.
14. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

<http://hc.tap.nic.in>

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